



Government of Jammu and Kashmir
Finance Department
Civil Secretariat, Jammu.

Notification

Jammu, the 21st of March, 2017

SRO 130 .- In exercise of the powers conferred by Section 5 of the Jammu and Kashmir Levy of Tolls Act, Samvat 1995, (Act No. VIII of 1995), the Government hereby exempt from payment of levy of toll on all imports leviable under the said Act by the contractors to be engaged by M/S Chenab Valley Power Projects (P) Limited related to the Pakaldul Hydro-Electric Project provided that contractors so engaged shall furnish a certificate to be obtained from Chief Engineer of M/S Chenab Valley Power Projects (P) Limited to the effect that the imports so made are required for the bonafide use of the construction work related to Pakaldul Hydro-Electric Project only.

By Order of the Government of Jammu and Kashmir

Sd/-

(Navin K. Choudhary), IAS

Commissioner/Secretary to Government
Finance Department.

No. ET/Estt/161/2013

Dated:-21-03-2017

Copy to the:-

1. Commissioner/Secretary to Government, Power Development Department.
2. Secretary to Government, Department of Law, Justice & Parliamentary Affairs (w.7.sc).
3. Excise Commissioner, J&K, Jammu.
4. Commissioner, Commercial Taxes Department, J&K, Jammu.
5. Deputy Excise Commissioner, Toll Post Lakhanpur.
6. OSD to Hon'ble Minister for Finance.
7. Special Assistant to Hon'ble Minister of State for Finance.
8. Private Secretary to Commissioner/Secretary, Finance.
9. M/S Chenab Valley Power Projects (P) Limited.
10. Stock file/Incharge website, Finance.

(T.K. Bhat), KAS

Additional Secretary to Government
Finance Department